

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 116
Cont. A (CA) No. 03/425/JPR/2021
In
CP No. 182/241-242/JPR/2020
Under Section 425 of
Companies Act, 2013

In the matter of:

Nitin Maheshwari & Ors.

...Petitioners

Versus

Avni Surgical Private Limited & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner

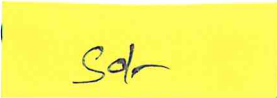
: Nivedita R. Sarda, Adv.

For the Respondent

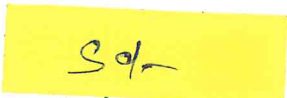
: Naresh Kumar Sejvani, Adv.

ORDER

Heard Ms. Nivedita R. Sarda, Adv. appearing on behalf of the Petitioner.
Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent. Cont. A (CA) No. 03/425/JPR/2021 has been filed by the Petitioner for disobedience of the order dated 07.01.2021 passed by this Tribunal. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent accepts/ waives formal notice. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel.
List the matter on 08.07.2024.


Sdr

(Rajeev Mehrotra)
Technical Member


Sdr

(Deep Chandra Joshi)
Judicial Member

May 02, 2024